

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
29-04-2024 AT 10:30 AM**

**CP(IB) No. 89/9/HDB/2023**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

M/s. Trishala Infrastructure Private Limited

**...Operational Creditor**

**AND**

M/s. Elite Engineering &  
Construction (HYD) Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for both sides, matter passed over for hearing as last chance.  
Matter called again.

Learned Counsel Mr VVSN Raju along with the counsel on record Smt JVL  
Bharati, for Corporate Debtor present physically.

No representation for the Operational Creditor. Heard the learned counsel for  
Corporate Debtor. **For orders on 12.06.2024**, meanwhile both sides are at liberty  
to file written submissions within one week.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**